

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL JODHPUR BENCH, JODHPUR.

Date of decision: February 24, 1989.

(1) O.A. No.754/88

S/SHRI MAKADAM & OTHERS.

... Applicants.

Versus

UNION OF INDIA & OTHERS.

... Respondents.

(2) O.A. No.734/88

S/SHRI SUBRAMANIUM & OTHERS.

... Applicants.

Versus

UNION OF INDIA & OTHERS.

... Respondents.

(3) 'O.A. No.753/88

S/SHRI ARMUGAM & OTHERS.

... Applicants.

Versus

UNION OF INDIA & OTHERS.

... Respondents.

Mr. R.C. Gaur, Advocate, for the applicants.

Mr. R.N. Mathur, Advocate for the respondents.

## CORAM:

The Hon. Mr. B.S. Sekhon, Vice Chairman.

The Hon. Mr. G.C. Singhvi, Admn. Member.

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As ...mon questions of law and fact are involved in the captioned Applications, all these O.As. have been consolidated with the consent of the learned counsel for the parties.

2. The applicants are casual labourers who ere initially employed in Rajkot Division. Mos them were employed as far back as 1979 and the raining ago back.
5 -10 years/ They were, however, transferre Phulera in Jaipur Division in 1986 and have continuously working since then under P.W. I. Instruction) Western Railway, Phulera. Aggrieved by what the applicants term as 'en masse and at rand-om transfer of casual labourers out of Jaipur Division, several



casual labourers approached the Tribunal and Obtained stay orders, Saying that the respondents started dubious methods with a view to exploiting the casual labourers and verbally instructed the applicants to move to Kota-Chittorgarh Project (KCP) failing which they would not be taken on duty, Assardiances the applicants, that their transfer from one division to another besides being. illegal, not only uproots them from one place but also renders them junior most in the other division and as such susceptible to frequent transfers and even retrenchment. The applicants have also averred that despite directions by the High Court and the matter having been agitated through several applications by casual labourers neither proper screening has been done nor a seniority list for Jaipur Division has been prepared and that if any reduction in the establishment is required 40% of the easual labourers have to be absorbed, The applicants have prayed; (i) by a suitable order, writ or direction issued to the respondents they be allowed to continue on their duties in Jaipu: "vision, (ii) the respondents be directed not to give ellect to the verbal instructions given by P.W.I. Phulera , respondent Mo.4, who is restraining the applicants from resuming their duties and (iii) the respondents be directed to protect their services as they have been continuously working for the last several years.

3. The respondents appeared to contest the Applications. The defence, as disclosed in the reply filed by the respondents, is that they have no intention to transfer the applicants out of Jaipur Division, the applicants are only sought to be sent on duty to KCP, project for which is one of the most important and vital/levelopment and exploitation of national resources. In support of their stand the respondents have placed reliance upon

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communication No.E.615/1 dated October 25,1963

(copy Ann.R.1) from XEN (S&C), Jaipur to PWI(C), Phulera and communication dated October 24,1988 (copy Ann.R.2) stated to be an order for movement on duty. The other pleas set up by the respondents are that since it is not a case of transfer, the question raised by the applicants with regard to section 2(j) and section 9A of the Industrial Disputes Act,1947 has \*\*Annitrially\*\* no relevance for the purpose of controversy involved in these \*\*plications and that these Applications have no similarty with O.A. No.327/88 pending before the Tribunal.

- 4. Pursuant to a request for interim relief, the following ad interim order was passed in the first instance:-
  - Ad-interim order restraining the respondents from transferring the applicants or sending them on duty outside Jaiour Division as also preventing the applicants from performing the duties of a casual labourer within the Jaipur Division is issued till December 2,1988.

The aff id order dated November 25,1988 was modifie and substituted by the following order:-

- 'The respondents are restrained from transferring the applicants or sending them on duty outside Jaipur Division as also preventing the applicants from performing the duties of casual labourers within Jaipur Division till the decision of the Application."
- 5. During the course of arguments, the remed counsel for the applicants, inter alia, counsel that the respondents are resorting to the ce of sending the applicants on temporary duty was a view to circumvent/the dicta of the Supreme Court in



Inter Pal Yadav and others v. Union of India and others
(1), Dakshin Railway Employees Union, Trivandrum
Division v. General Manager, Southern Railway and
of the Tribunal in
others (2) and Narayan Ala v. Union of India and

others (3). It was further submitted by the learned counsel that the respondents are actually transferring the applies is which they cannot do in view of the provisions of rule 2501 of the Indian Railway

Establishment Manual and the dicta of the Supreme

Court and to Tribunal in a catena of decisions.

The learned counsel also added that the respondents are not giving two way passes, advance payment and are resorting to transfer without following the rule and of last certifiest go/without preparing the seniority

are resorting to transfer without following the rule and of last correspond to the learned counsel, seniority list. According to the learned counsel, seniority should be the guiding factor if the casual labourers are to be absorbed and reduction in establishment in Jaipur Division is to be made and that the projects

in Jaipur Division is to be made and that the projects under—
known
/taken by the Railway are most well in advance, they
should do proper and advance planning well in time
and that the disestablishment of the casual labourers
inteferes with their to livelihood guaranteed
by Article 21 of the Constitution as also with their
right to work.

countered by submitting that it is merely a case of sending the applicants on temporary duty and is not at all a case of transfer. It was also stated by the learned councel that the question of preparing the seniority discrete absorption of eligible casual labourements to be considered on the basis of their seniority aparent division. The learned counsel for the present also harped on the vital.

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<sup>(1) 1983 2 2 28</sup> 

<sup>(2)</sup> AIR (2) / Teme Court 1153.

<sup>(3) 1980()</sup> 

importance of KCP stressing the need for completion thereof at the earliest. The learned counsel also canvassed that the questions of seniority as also of regularisation are not germane to the case of transfer, the applicants are being given all the benefits admissible to the casual labourers sent on temporary duty and that section 9A of the Industrial Disputes Act is inapplicable to the case of transfer.

After the arguments had been advanced by the learned counsel for the parties at considerable length, the learned counsel for the applicants made a paperting offer to the effect that as a good-will gesture and in the interest of all concerned, the applicants agree to be sent on duty to KCP for a spell of 30 days at one go provided that return passes are issued and there is interval of 7 days after their return to Phulera. The other conditions put forward by the learned counsel for the applicants were that Phulera be treated as head-quarters of the applicants till they are retained in Jaipur Division as also during the period they are sent on temporary duty to KCP and that paymer. - also made at Phulera. Aftery man also was took, The learned counsel for the respondents fairly accepted the aforesaid conditions but stated that payment would be made to the casual labourers sent on temporary duty at the place of temporary duty. After some discussion, the learned counsel for the applicants accepted that the applicants are prepared to receive the payment at the place of temporary duty.

8. In view of the aforesaid statements, we hereby make the following directions:-

\* The interim order passed in these
Applications shall stand vacated. The respondents
would be free to send the applicants on temporary duty

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to MCJ for 30 days' spell at one go. They will issue return passes to the casual labourers who are sent on such temporary duty. There would be an interval of 7 days between their return and reposting on temporary duty. The head-quarters of the applicants would continue to be at Phylera so long as they are retained in Jaipur Divsion and the payment of their dues shall be made at the place of temporary duty.

The Applications are disposed of in the terms indicated herein-above. It is clarified that the aforesaid directions have been given on the basis of consensus between the parties and should not be taken to be an expression of an opinion on the merits of either party's case. In the circumstances of the case, the parties are left to bear their own costs.

Sa/\_ (G.C.SINGHVI) A.M.

(B.S.SEKHON)

Prot Coppes tenden on original Decima (FPM A) 354188.